

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 27/RP/2022

Subject : Review Petition seeking review of order dated 14.3.2022 in Petition No.145/TT/2018.

Date of Hearing : 20.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Mahan Energen Limited

Respondents : Essar Power Transmission Company Limited & Ors

Parties present : Shri Sanjay Sen, Sr. Advocate, MEL
Shri Hemant Singh, Advocate, MEL
Shri L.S. Bagdwal, Advocate, MEL
Shri Robin Kumar, Advocate, MEL
Shri Roberth Ruth Elewin, Advocate, MEL
Ms. Neha M. Dabral, Advocate, MEL
Shri Maninder Singh, Sr. Advocate, EPTCL
Ms. Swapna Seshadri, Advocate, EPTCL
Shri Amal Nair, Advocate, EPTCL
Ms. Kritika, Advocate, EPTCL,
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Nitin Guar, Advocate, MPPMCL
Shri Hari Balu, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Debajyoti Majumdar, Grid India
Shri Alok Mishra, Grid India

Record of Proceedings

Learned senior counsel for the Review Petitioner, learned senior counsel for the Respondent and CTUIL argued at length and reiterated the submissions made in the pleadings.



2. The learned counsel for MPPMCL submitted that any liability w.r.t to the Quad Moose Conductor should not be passed on to Madhya Pradesh and the reply filed by it may be taken on record.
3. After hearing the parties, the Commission permitted them to file their respective Written Submissions, if any, by 2.1.2023 with copy to other parties.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

